

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 2nd April, 2025.

No. LJ (A) 43/2018/70 – The Governor of Meghalaya is pleased to appoint Shri Abhikalp Pratap Singh, Advocate on Record as Standing Counsel for the State of Meghalaya before the Hon'ble Supreme Court in addition to previously appointed standing counsel.

Sd/-
(C.V.D. Diengdoh)
Commissioner & Secretary to the Govt. of Meghalaya
Law Department.

Memo No. LJ (A) 43/2018/70 - A,

Dated Shillong, the 2nd April, 2025.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Accountant General (A & E), Meghalaya, Shillong. The above Advocate shall be entitled to fees as laid down in OM No. LR (B) 50/2017/19 dtd. 07.02.2019 and No. LR (B).23/2024/19 dtd. 02.07.2024.
4. The Treasury Officer, Shillong South Treasury/Shillong District Treasury, Shillong.
5. Law (B) Department.
- ✓ 6. DEO, Law Department.
7. Shri Abhikalp Pratap Singh, Advocate.
8. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.